11th February 2022

N O T I C E

Advocates and parties in person are requested to take note of the following directions issued by the Bench of GS Patel & Madhav J Jamdar JJ with effect from 14th February 2022.

(1) For the present, and until further notice, admission matters will be taken up on all days of week.

(2) On account of the accumulated pendency, there will be no weekly board of final hearing matters until further notice.

(3) No filings are permitted by email. This includes praecipes. All praecipes must be tendered in hard copy.

(4) Until further notice, all listings will be on applications by praecipe in hard copy and not as per CIS. Where dates are given earlier, fresh praecipes are required.

(5) No mentioning for circulation or listing is permited. Praecipes must be handed in with at least two or three alternative preferred dates of listing. The Court will assign the date. No urgency needs to be made out.

(6) Only production matters are permitted (and required) to be mentioned, but provided the praecipe is tendered in hard copy before 10.30 am or 2.30 pm.

(7) Production mentioning is permitted only at 10.30 am or 2.30 pm.

(8) No mentioning by Senior Advocates.

(9) No mentioning at 1.30 pm or 4.30 pm.

(10) The video conferencing system will remain operation in hybrid mode for all Advocates/parties. The usual

requirements (muting, video off etc, until the matter is called) continue to apply.

(11) No permission or leave is required to appear online in the hybrid mode.

(12) It has been noticed that some parties in person have been attempting to record the proceedings on their cellphone. It is repeated that this is illegal and constitutes Contempt of Court. Any such attempt will invite immediate action apart from the person in question being removed from the online hearing.

(13) No person will be admitted to the online system unless the name of the person and the serial nos. are mentioned in the login name or id.

(14) From 21st February 2022, as far as possible, an endeavour will be made to keep the supplementary board limited to a few extremely urgent matters.

(15) From Monday, 21st February 2022, a main board will be issued for all days of the week in advance the previous Friday/Saturday.

(16) Fro the week of 14th February 2022, there will only be supplementary boards.

(17) All Medical Termination of Pregnancy matters will be taken up at the top of the board (or at 2.30 pm), as the case may be, but invariably before the regular board starts.

(18) All Medical Termination of Pregnancy matters will be taken strictly in-camera, with no exception.

By order